Within the next week or so the meeting is likely to be held.

## THE HINDU MINORITY AND GUARDIANSHIP BILL, 1953

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS) : Mr. Chairman, I beg to move for leave to introduce a Bill to amend and codify certain parts of the law relating to minority and guardianship among Hindus.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend and codify certain parts of the law relating to minority and guardianship among Hindus."

The motion was adopted.

SHRI C. C. BISWAS: Sir, I introduce the Bill.

## THE REPEALING AND AMENDING BILL, 1953

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): Sir, I beg to move for leave to introduce a Bill to repeal certain enactments and to amefld certain other enactments.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to repeal certain enactments and to amend certain other enactments."

The motion was adopted.

SHRI C. C. BISWAS: Sir, I introduce the Bill.

## THE SCHEDULED AREAS (ASSIMI-LATION OF LAWS) BILL, 1953

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): Sir, I beg to move that the Bill to assimilate certain" laws in force in the scheduled areas to the laws in force in the districts of Nowgong and Sibsagar in the State of Assam be taken into consideration.

Sir, this Bill is more or less of a formal nature. As hon. Members would have seen from the Statement of Objects and Reasons, certain areas of the Mikir Hills, which is an autonomous district in Assam, have been excluded from that district and incorporated in the adjoining, plain districts of Nowgong and Sibsagar. As the House is aware, these autonomous districts were called Regulation districts and were governed by miscellaneous rules, regulations, orders on. Now that they have been and so incorporated in the regular districts of Nowgong and Sibsagar, the laws that are prevalent in these districts should be applicable But unless and until provision is to them. made by legislation, that cannot be done. Legislation is provided for, as we all know, by three Lists, the States List, the Union List and the Concurrent List and the normal laws fall into either of these groups. The Assam Government has represented very strongly that it is desirable in the interests of public administration that the old rules, regulations and orders should now be repealed and replaced by the normal laws prevalent in these two districts. The State Government is taking steps to introduce legislation on subjects mentioned in the State List and this Bill here is in respect of the Concurrent List. Union List and the That is the whole object of the Bill. Sir, I move.

MR. CHAIRMAN: The question is:

"That the Bill to assimilate certain laws in force in the scheduled areas to the laws in force in the districts of Nowgong and Sibsagar in the State of Assam be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We now take up clause by clause consideration of the Bill. There are no amendments of which notice has been given.